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Item No. 18 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 363/2019

Dharmin Patel Applicant(s)

Versus

State of Karnataka Respondent(s)

Date of hearing: 09.05.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON

HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a complaint received by e-mail

ORDER

Grievance in this letter, which has been treated as an application, is against setting up of recycling plant by Bruhat Bengaluru Mahanagara Palike (BBMP) at Chikkanagamangala, Bangalore causing air, water and land pollution.

Let the Karnataka State Pollution Control Board (KSPCB) look into the matter and take appropriate action in accordance with law within one month from the date of receipt of copy of this order.

A copy of this order, along with complaint, be sent to the KSPCB by e-mail for compliance.

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Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

The application is disposed of.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 09, 2019 Original Application No. 363/2019 DV